200	-	For election to. For election to. 18.5:14 From 2.15, K.4x. H. 18.5:15 From 2.15, K.4x. H. 18.5:16 From 2.15, K.4x. H. 18.5:16 From 2.15, K.4x. H. 18.5:17 From 2.15, K.4x. H. 18.5:18 F	fore the	Returni V-:(d Consti	ng Officer Inter the Holida tuency(Name of the	Constituen (s)
(str (1)	ike of an	n, do hereby solemnly affirm and state of out whichever is not applicable) in a candidate set up by Jan LE I ependent candidate.	on oath as u	nder:-) el ine of the p		
	. No	tails of PAN and status of filing of li Names	Perman		The financial year for which the last Income-tax return has	shown In Income Tax Return (in
1.	-	Self	-	-	been filed	Rupees)
2.		Spouse-	+	-		-
3.		Dependent 1	-			
4		Dependent 2	-		1	+
5	_	Dependent 3	-			
S	l. lo.	Offence The details of cases where the court cognizance, Sections of the Act and do f the offence for which cognizance to	has taken escription	Description	1	
(b)	Name of the court, Case No. and Date taking cognizance :				
(6	?)	Details of Appeal (s) / Application(s) (if any) filed against the above order				
74	Ca:	The details of cases, Sections of the Act and description of the offence for which convicted:	a court of	luw(other	those referred to in Fo	orm 26):

(5) That I give herem below the details of the assets (movable and in movable etc.) of myseli, my spouse and all dependents:

A. Details of movable assets :

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	50,000/	20,000/-	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	70,0001	MIL.	NIL	NiL	NiL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIC	NIL	NIL	NIL
(iv)		Lic June	Total 21. Rupers por per a so	or morth aughter &	unity on the n	thousand one of my
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	E ML				
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	O xylo R	No. BR71	198-360	yehrich 9	the by
(vii)	Jewelry, builtion and valuable thing (give details of weight and value)	NiL	9010 200 36000+ Gilyer 25	* NiL		NIC

Any other assets such a value of	1		
A partier appears adott - 3 : 41//2 DI			
- Claims/interest		1	194
ix, Gross Total value			
The same states	N. T.		

Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	4 Acres				
	Area (Total measurement in acres)	11				
	Whether inherited property (Yes or NO)	- Ju		A VIII		
	Date of purchase in case of self acquired property	NIL		1.59		
	Cost of Land (in case of purchase)at the time of purchase.	1200000				
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)	- AIG				
	Area (Total measurement in sq. ft.)	5 o distri				
	Whether inherited property (Yes or NO)	Zes		1 .		
	Date of purchase in case of self acquired property	1000001				
	Cost of Land (in case of purchase) at the time of purchase	NIL				
	Any Investment on the land by way of development, construction etc.	NIC	- approx			
	Approximate Current market value	wil				
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Nic				
	Built up Area (Total measurement in sq. ft.)					

	V scher inherited property (' es or NO)	NiL	-	1		
	Day of purchase in case of serf activitied property					
	C est of property (in case of purchase) at the time of purchase		-			
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value				1	
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	My mite (three by pury Kha	your pa	al- vill.	aran on 1	oal-
	Area (Total measurement in sq. ft.)	-with-	taria gan	Sint N	man At	orfree
	Built up Area (Total measurement in sq. ft.)	13 Brimit	e villey	E	1	Straction
7	Whether inherited property (Yes or NO)	yes				
	Date of purchase in case of self acquired property	10, 00000/-				
	Cost of property (in case of purchase) at the time of purchase	NiL				
	Any Investment on the land by way of development, construction etc.	NIC				
	Approximate Current market value	NIL		- 2 8		
(v)	Others (such as interest in property)	NIC				
(vi)	Total of Current Market Value of (i) to (v) above	23 taus				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	3			-1	
	I.oan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	A-ty other liability	1			T
	Grand total of liabilities	1			
(ii)	Oues to departments dealing with government accommodation				
	Dues to departments dealing with supply of water		Em-		-
	Dues to departments dealing with supply of electricity				
	Dues to departments dealing with supply of telephones/mobiles				
	Dues to departments dealing with government transport (including aircrafts and helicopters)				
	Income Tax Dues		1		
	Wealth Tax Dues		-		-
	Service Tax Dues		1		
	Municipal /Property Tax Dues		1		
	Sales Tax Dues				
	Any other dues			1	
	Grand total of all Govt. dues			-	-

(7) Details of profession or occupation:

a. Self. Same at Service

b. Spouse ... Same at Service

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum.
2.	Full postal address	Will- Bound shale, P.O
	Number and Name of the constituency and state	Hathiyara, Auvarabad
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	215, Kurtha, Arwal, Rita
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Tank Del (U)

1	P	N of			come Tax Retu		Heronic Show
	(a)	Candidate		1	Tax rett	in inco	
	(b)	Spouse:		1			
	(c)	Dependents			1		- I nie n
6.		Details	of Assets ar	nd Liabiliti	es in rupees		
_		Description	Self	Spouse		Dependent-II	Dependent-III
٩.		Moveable Asset (Total value)			1		- spenden in
В.		Immovable Asset					
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)					
	(ii)	Approximate Current Market Price of Asset (Total Value)					
7		Liabilities				1	
		(i) Government dues (Total)					
		(ii) Loans from Bank, Financial Institutions and others (Total)					-
8.	Hi	ghest educational qualific	ation:	_			
	((Give details of School / Uni	versity educ	ation with t	full form of the	certificate/ dipl	oma/ degree was completed
	_						

VERIFICATION
I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to best of my knowledge and belief, no part of it is false and nothing material has been concealed there from I further that:
(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) 1. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.
Verified at

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nit" or "Not applicable", as the case may be, should be mentioned
 The affidavit should be either typed or written legibly and nearly.